

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 993/2014

(Arising out of impugned final judgment and order dated 18/04/2013 in CRLA No. 2838/1982 passed by the High Court of Judicature at Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

LATOORI & ANR

Respondent(s)

(Office report for directions)

Date : 11/04/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRAFULLA C. PANT
[IN CHAMBERS]

For Petitioner(s) Mr. Rajesh Kumar Maurya, Adv.
Mr. C. D. Singh, Adv.
Mr. Sandipan Pathak, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner prays for and is allowed three weeks' time to take steps in the light of the office report dated 09.03.2016.

(SAPNA BISHT)
SR.P.A.

(CHANDER BALA)
COURT MASTER